## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:308 ANSWERED ON:14.03.2012 VIOLATION OF AIRCRAFT RULES Alagiri Shri S. ;Singh Rajkumari Ratna

## Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of violation cases of Rule 19 of Aircraft Rules, 1937 and Aircraft Act, 1934 during each of the last three years and the current year;

(b) the details of action taken against the guilty;

(c) the number of suspended licenses/ privileges of licenses or pilots involved inabove violation during the above said period; and

(d) the steps taken/being taken to check the violation of above Act/Rules and the progress made so far in this regard?

## Answer

## MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a): The Directorate General of Civil Aviation (DGCA) has taken total 298 enforcement actions under the Aircraft Rules from 2009 to 2012 (upto February 2012). The details are as under:-

(i) 2009 - 68

(ii) 2010 - 71

(iii) 2011 - 123

(iv) 2012 - 36 (upto February)

(b): The details of action taken by DGCA against the guilty are (i) Suspension – 139, (ii) Warning – 93, (iii) Cancellation – 05, (iv) Show cause – 43, (v) Debar – 14, (vi) Deroster – 01, (vii) Memo – 01, and (viii) approval not valid – 02.

(c): DGCA has suspended 139 licences/ privileges of licences during the above said period.

(d): DGCA has published an Annual Surveillance Programme on DGCA's website, wherein DGCA monitor the activities of all the operators by carrying out surveillance, spot checks and regulatory audits.